

अफीम आदि पकड़े जो कि वहीं बनाए गए थे;

(ग) क्या यह भी सच है कि इस फैक्टरी के गाजीपुर स्थित सरकारी फैक्टरी के साथ संबंध थे; और

(घ) क्या सरकार ने इस बारे में अन्तर्राष्ट्रीय एजेंसी से पूछताछ की है, और यदि हां, तो उसके क्या परिणाम निकले ?

गृह मंत्रालय में राज्य मंत्री (श्री योगेन्द्र भकवाणा) : (क) जी हां; श्रीमान ।

(ख) फैक्टरी के परिसर से 550 ग्राम निर्मित मार्फीन, 8.50 किलो अफीम, 10 किलो अफीम का घोल तथा बड़ी संख्या में फैक्टरी उपकरण पकड़े गए थे ।

(ग) इसके अतिरिक्त कि अभियुक्त जितू गाजीपुर फैक्ट्री का भूतपूर्व कर्मचारी है, गाजीपुर स्थित सरकारी फैक्ट्री के साथ इसका कोई संबंध स्थापित नहीं किया जा सका ।

(घ) दिल्ली में मार्फीन फैक्टरी के बारे में केन्द्रीय जांच ब्यूरो की मादक पदार्थ विंग और मादक पदार्थ ब्यूरो, वित्त मंत्रालय को उपयुक्त कार्रवाई के लिए सूचना दी गई ।

Non-approval of Agreement between Government and Workers of Bharat Heavy Plate Vessels, Vishakhapatnam

2597. SHRI R. K. MHALGI: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that the Government of India refused to approve the agreement reached in

1978 between the workers of Bharat Heavy Plate & Vessels Ltd., Vishakhapatnam (Andhra) and the Management;

(b) whether it is also a fact that the said agreement was settled in presence of Secretary of Ministry of Industry to the Government of India;

(c) whether it is a fact that Government have communicated their refusal of approval after a period of one year from the date of the implementation of the major part of agreement

(d) what are the reasons of refusal; and

(e) what would be the financial implication if the Government propose to give consent to the above-said agreement ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJI CHANANA) : (a) No, Sir. The agreement reached in August, 1978 between the workers of BHPV and the Management was approved on 3-9-1979 with the exception of the clause in the settlement that the wage structure agreed upon would be further revised as and when BHEI agreed to revise the settlement for their workers. The agreement as a whole was subject to Government approval.

(b) No, Sir.

(c) The agreement reached on 24th August, 1978 was approved on 3rd September, 1979 substantially in the original form with the exception of the clause mentioned in (a) above. Therefore, the question of refusal to grant approval does not arise.

(d) Does not arise.

(e) The linkage clause has not been accepted by the Government in the Bangalore enterprises and the reasons were explained in both the Houses by the Minister of Communication on 8-5-1981; the question of computing financial implications, therefore, does not arise.

Efforts to increase Sale of cottage industries in Haryana

2598. SHRI CHIRANJI LAL SHARMA: Will the Minister of INDUSTRY be pleased to state:

(a) whether any organised efforts have been made to manage cottage industries like brass-metals and woollen blankets in Haryana and increase these sales and provide reasonable wages to the artisans; and

(1) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) Yes, Sir.

(b) Amongst the various measures being taken by the Government of Haryana to develop cottage industries like brass metals and woollen blankets in the State are:

(1) Marketing assistance is being rendered through the Haryana State Handlooms & Handicrafts Corporation and the Haryana State Small Industries and Export Corporation which has a net work of district marketing offices and Emporia.

(2) Assistance in procuring raw materials including in importing brass scrap is being provided to the various utensils manufacturers by the Haryana State Small Industries Development Corporation.

(3) An Institute of Design is being run at Chandigarh for giving technical assistance to the brass industry.

(4) For providing training to artisans, a Brass Art ware Centre is being set up at Rewari by the Haryana Handloom & Handicrafts Corporation.

(5) Haryana State Handicrafts & Handloom Corporation is also considering the setting up of a woollen finishing plant at Panipat with a view to providing common facilities for the woollen blanket industry.

(6) Minimum rates of wages for skilled and unskilled workers engaged in brass metals and woollen blankets industries have been fixed and these wage rates have been linked to the consumer price index.

Production of Laundry Soap by M/S Hindustan Lever

2599. SHRI MOHAMMED ISMAIL: Will the Minister of INDUSTRY be pleased to state:

(a) whether production of Laundry Soap is one of the items reserved for the small scale sector;

(b) whether in view of (a) above any directions have been given to Hindustan Lever, a subsidiary of Uni-Lever, London to specify production of laundry soap and toilet soap in the balance sheet respectively;

(c) if so, when and the details thereof;

(d) if not the reasons therefor;

(e) whether production capacity of laundry soaps by the company has been frozen; and

(f) if so, when and at what levels